

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 317**  
CP-63(ND)/2008

**IN THE MATTER OF:**

Bootmart NV

**.....APPLICANT/PETITIONER**

**Vs**

M/s Agya Boortmalt Pvt Ltd.& Ors.

**.....RESPONDENT**

**SECTION**

**U/s 397/398**

**Order delivered on 03.06.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Abhishek Kumar, Ms. Garima, Kaul, Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Learned Counsel appears for the Petitioner. No one has appeared on behalf of the Respondent. The reply filed by the Respondents is not on record. The Respondents shall take steps to bring the reply on record within one week. The parties are at liberty to appear physically on the next date of hearing.

List the matter on **12.08.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**